



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

(ii)

NOTIFICATION

No. B1-62/2017. 18th January 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against his name in Column (3) thereof from the date on which he takes charge.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Shri A. M. Ashraf	Judicial Magistrate of the First Class, Adimaly

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Shri A. M. Ashraf	Judicial Magistrate of the First Class, Adimaly

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1-108906/2015.

21st January 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrates of the First Class to preside over the Court specified against his name in Column (3) thereof from the date on which he takes charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Shri A. Nissam	Judicial Magistrate of the First Class, Kasaragod

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Shri A. Nissam	Judicial Magistrate of the First Class, Kasaragod

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1-115586/2016.

18th January 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (3) thereof from the date on which she takes charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Smt. Baveenanath, K. S., JMFC, Ambalappuzha	Judicial Magistrate of the First Class, Magistrate, Ramankary

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Name of the Court</i>
(1)	(2)	(3)
1	Smt. Baveenanath, K. S. JMFC, Ambalappuzha	Judicial Magistrate of the First Class, Magistrate, Ramankary

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

**In the Court of The Chief Judicial Magistrate,
Thodupuzha, Muttom**

NOTIFICATION

No. A1-23/2016.

23rd January 2017.

*Sub:—*Judicial Department-Appointment of Judicial I class Magistrates defining local Jurisdiction—Notification—Issued—Reg.

Ref:—(1) G. O. (Ms.) No. 253/2016/Home dated 4-10-2016.

(2) Order No. B1(A)-62/2017(2) dated 18-1-2017 of High Court of Kerala.

(3) Sec.14 (1) of CrI. Procedure Code

In exercise of the powers conferred upon the undersigned as per Section 14 (1) of the Criminal Procedure Code, the Chief Judicial Magistrate, Thodupuzha hereby defines the local areas within which the magistrate mentioned in Column No. 2 may exercise all or any of the powers which he has been invested under the Code with effect from the date of his taking charge.

Sl. No.	Name of Judicial officer	Name of the Court	Name of Police station limits over which the Magistrates mentioned in Column No. 2 may exercise the power as Judicial Magistrates of the First Class
(1)	(2)	(3)	(4)
1	Mr. A. M. Ashraf	Judicial Magistrate of the First Class, Adimaly	I & II class Jurisdiction over the Police station limits of Adimaly, Vellathoval and Rajakkadu

(Sd.)

Chief Judicial Magistrate.

Office of the Chief Judicial Magistrate, Ernakulam

NOTIFICATION

No. E-4387/2015.

16th January 2017.

In exercise of the powers conferred under Section 13 of the Code of Criminal Procedure 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Ernakulam hereby define the area within which the person mentioned in Column No. 1 of the schedule hereunder may exercise all or any of the powers within which she has been invested by the High Court of Kerala for one year with effect from 16-1-2017.

SCHEDULE

Sl. No.	Name of Person	Areas comprised within the limits of undermentioned Police station
1	Smt. Sujani Roy Honorary Special Judicial II Class Magistrate-II, Ernakulam	Petty cases within the limit of; Central P. S. E. T. North P. S. Palarivattom P. S. Vanitha P. S. Railway P. S.

S. AJKUMAR,

Chief Judicial Magistrate.

Office of the Chief Judicial Magistrate, Manjeri

NOTIFICATIONS

(1)

No. A1-794/2017.

27th January 2017.

Sub:—Honorary Special Judicial Magistrate of II Class (Railways), Kozhikode—Conferment of powers u/s. 190 (2) of the Code of Criminal Procedure 1973—Notification issued.

Ref:—High Court Notification No. B4-29744/2010 dated 18-1-2017.

In exercise of the powers conferred by Section 190 (2) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Manjeri hereby specifically empowers the Special Judicial Magistrate of the Second Class (Railways), Kozhikode in Schedule shown below to take cognizance under Section 190(1) of the said Code, of such offences of persons travelling without a proper pass or ticket over any part of the Southern Railway, i.e., within that part of the District of Manjeri which lies to the North of and exclusive of Tirur or committing over any part of the said Railway in the above said area, any of the offences falling Under Sections 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railway Act, 1989 (Central Act 24 of 1989) for a period of one year from the date of assumption of Charge.

SCHEDULE

I	II
Smt. K. M. Rugmini, Kizhakke Madam, P. O. Kommeri, Kozhikode-673 007	Honorary Special Judicial Magistrate of the Second Class (Railways), Kozhikode

(2)

No. A1-794/2017.

27th January 2017.

Sub:—Honorary Special Judicial Magistrate of the II Class (Railways), Kozhikode—defining local areas of jurisdiction—Notification issued.

Ref:—High Court Notification No. B4-29744/2010 dated 10-7-2015.

In exercise of the powers conferred by Section 14 (1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Manjeri hereby defines the areas specified in Column II of the Schedule below to be the local areas within which the Magistrate mentioned in Column I of the Schedule may exercise all or any of the powers with which he has been invested by the High Court of Kerala for a period of one year from the date of assumption of charge.

SCHEDULE

I	II
Smt. K. M. Rugmini, Kizhakke Madam, P. O. Kommeri, Kozhikode-673 007	Area comprised within the Jurisdiction of the Honorary Special Judicial Magistrate of Second Class (Railways), Kozhikode that part of the District of Manjeri which lies to the North of and exclusive of Tirur

PRAKASH, R. T.
Chief Judicial Magistrate,
Manjeri.

Office of the Chief Judicial Magistrate, Kozhikode

NOTIFICATIONS

(1)

No. A1-2042/12/C1. *23rd January 2017.*

*Sub:—*Honorary Special Judicial Second Class Magistrate (Railway), Kozhikode—Conferring of powers U/s 190 (2) Cr. P. C. 1973-Notification issued.

*Read:—*Notification No. B4-29744/10 dated 18-1-2017 of the High Court of Kerala.

In exercise of the powers conferred under Section 2 of Section 190 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby specifically empowers the person appointed by the Hon'ble High Court of Kerala as Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode as per the Notification read above, whose name is mentioned under Column I of the Schedule shown below for a period of One Year from the date of assumption of charge to take cognizance of those offences U/s. 190 (1) of the Criminal Procedure Code which are within his competence to inquire into or try and which are shown under Column II of the said schedule.

- (a) upon receiving a complaint of facts which constitutes such offences.
- (b) upon a Police report of such case.
- (c) upon information received from any person, other than a Police Officer or upon his own knowledge, that such offence has been committed.

SCHEDULE

<i>Name of Magistrate and Court</i>	<i>Local Limits of Jurisdiction</i>
I	II
Smt. K. M. Rugmini, Kizhakke Madam, P. O. Kommeri, Kozhikode-673 007. Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode	All the powers conferred on a Magistrate of the First Class under the Code of Criminal Procedure 1973 in respect of offences relating to all cases of persons travelling without a proper pass or ticket over any part of Southern Railway within the Kozhikode Revenue District or committing over any part of the said railway in the above

I

II

said area, any of the offences falling U/s. 137 to 139, 141 & 142 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railway Act, 1989 Central Act 24 of 1989.

(2)

No. A1-2042/12/C1(1). *23rd January 2017.*

*Sub:—*Honorary Special Judicial Second Class Magistrate (Railway), Kozhikode—Local limits of the area of jurisdiction—Notification issued.

*Read:—*O. M. No. B4-29744/10 dated 18-1-2017 of the High Court of Kerala.

In exercise of the powers conferred under Section 14(1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the area specified under Column II of the schedule shown hereunder be the local area within which the Magistrate mentioned under Column I of the Schedule may exercise all any of the powers with which she has been invested by the Hon'ble High Court of Kerala and the Criminal Procedure Code for a period of one year from the date of assumption of charge.

SCHEDULE

<i>Name of Magistrate and Court</i>	<i>Local Limits of Jurisdiction</i>
I	II
Smt. K. M. Rugmini, Kizhakke Madam, P. O. Kommeri, Kozhikode-673 007 Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode	Area comprised within the jurisdiction of Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode within the Revenue District of Kozhikode (any part of the Southern Railway within the Revenue District of Kozhikode).

(Sd.)

Chief Judicial Magistrate.